

[Shri Dharam Bir Sinha]

import. Of course, there is a newsprint project coming up in Kerala and that should give us round about 80,000 tonnes by 1976 and that, of course, will ease the situation to a great extent.

Of course, the NEPA capacity is also going to be increased and their expansion programme is upto 75,000 tonnes which means that it will come to round about 155,000 tonnes per year, plus other schemes like Sangli. And when all these come up, to a large extent we should be able to meet the requirements of the country. But, of course, we will have to continue to import newsprint for some time to come

MR. SPEAKER Papers to be laid (Interruptions).

MR. SPEAKER Why do you bring in such matters in Parliament? No, I am sorry I am not allowing this. These are State matters. Rule 377 is very much being misused. And, I explained it to the leaders that this simple rule, relating to raising a matter which is on the fringe of a point of order is being misused quite often. I allowed one or two. But, I receive about 30 or 40 of them every day. I am helpless. I am sorry, I cannot allow it. Now Papers to be laid on the Table

13.06 hrs

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION RE RAYON TYRE CORD AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) Sir, on behalf of Shri D. P. Chattopadhyaya I beg to lay on the Table—

(1) A copy of the Report (1972) of the Tariff Commission on the fair prices for Rayon Tyre Cord, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

(2) A statement (Hindi and English versions) giving reasons for delay in laying the above Report

on the Table of the House.

(3) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report simultaneously.

[Placed in Library See No LT-5163/73]

CINEMATOGRAPH (CENSORSHIP) AMDT. RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) On behalf of Shri I. K. Gujral, I beg to lay on the Table a copy of the Cinematograph (Censorship) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 578 in Gazette of India dated the 2nd June, 1973 under sub-section (3) of section 8 of the Cinematograph Act, 1952

[Placed in Library See No LT-5164/73]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA)

(1) Sir I beg to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951

(i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations 1973, published in Notification No. G.S.R. 229 (E) in Gazette of India dated the 3rd May, 1973

(ii) The Indian Administrative Service (Pay) Fifth Amendment Rules 1973, published in Notification No. G.S.R. 230 (E) in Gazette of India dated the 3rd May, 1973

(iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commission Officers) (Appointment by Competitive Examination) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 236 (E) in Gazette of India dated the 9th May, 1973.